FOURTH ADDENDUM TO FORM G
IN THE CORPORATE INSOLVENCY RESOLUTION PROCESS OF INDRAJIT POWER PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is Fourth Addendum to Form G published on April 12, 2025 and subsequent Addendums published on April 29, 2025, May 06, 2025 and May 21, 2025 for extension of timelines.

The revised timelines shall be as follows

S.No.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	June 13, 2025
2.	Date of issue of provisional list of prospective resolution applicants	June 17, 2025
3.	Last date for submission of objections to provisional list	June 22, 2025
4.	Date of issue of final list of prospective resolution applicants	June 24, 2025
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 24, 2025
6.	Last date for submission of resolution plans	July 24, 2025
7.	Process email id to submit Expression of Interest	cirp.ippl1@gmail.com

Note: All other details not specifically amended by this publication shall remain same as per the Form G dated April 12, 2025

For Indrajit Power Private Limited

Prakul Thadi

Prakul Thadi
Resolution Professional of Indrajit Power Private Limited
IBBI Registration No. IBBI/IPA-002/IP-N01149/2021-2022/13806
AFA valid up to December 31, 2025
Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road,
Moosapet, Hyderabad, Telangana, 500018

Date: June 09, 2025
Place: Hyderabad

TIMES NATION

THE TIMES OF INDIA, NAGPUR | MONDAY, JUNE 9, 2025

REPORTS CLAIM NEPAL PM OLI MAY VISIT INDIA IN JULY, BUT OFFICIAL CONFIRMATION AWAITED

T'GANA CM REVANTH EXPANDS CABINET WITH 3 NEW MINISTERS, BALANCES CASTE EQUATIONS

Naxal structure lies in 'tatters', now just 300 left in Dandakaranya region and other pockets

14 Deaths Since 2005 Have Shrunk Politburo To Just 4 Active Members

Bharti.Jain@timesofindia.com

New Delhi: Just as Rome was not built in a day, the CPI (Maoist), once the source of Red terror across 10 states, wasn't rendered headless in a day, with its heavily depleted strength of 300 armed cadres now scattered across the Dandakarenya region and a few other pockets, leaving the outfit in "tatters".

It has taken several blows to chip away at the CPI (Maoist) top leadership, defined by two apex bodies, the politburo (PB) and the central committee (CC), before the Chhattisgarh Police eliminated the outfit's No. 1 — Nambala Keshav Rao alias Basavaraju — with his entire protection team.

Since 2005, 14 PB members have been arrested or killed or have died due to illnesses. This has shrunk the PB to just four active members — Muppalla Laxman Rao alias Ganpathy, Mallojula Venugopal alias Abhay, Thippiri Tirupathi alias Deoji, and Misir Besra.

Madvi Hidma

Sources indicated that either Abhay or Deoji, both from Telangana, may have taken over Basavaraju's responsibilities, though there is no statement yet from the CPI (Maoist) on the succession.

Every PB member is also part of the CC, but not vice versa. The CC's strength too has depleted over the years, with 26 non-PB members lost since 2007 to arrests, surrenders and death by illness. It now has 14 active members, including the four PB leaders. Among the non-PB, inactive members, 12 are in jail and three have died of natural causes. Four CC members surrendered in Telangana and Maharashtra. Seven CC members have been neutralised since 2007, including four this year.

Active CC members now include Kadari Satyanaryana Reddy, Chandranna, Modem Balakrishna, Ganesh Uike, Gajarla Ravi, Anal Da, Madvi Hidma, K Ramachandra Reddy, Sujata and Malla Raja Reddy. "The command structure of the Maoists is now in tatters. Consistent intelligence-led operations and surrenders have left the organisation fragmented and disoriented," Bastar IGP Sundarraj P told **TOI**. He added that even the strength of the once-dreaded PLGA Battalion No. 1 is depleted by half, to 150. "In all, 300 armed cadres are hiding in scattered hideouts of Dandakarenya and few other pockets. The only option they have is to surrender or get eliminated," said the IGP.

Though the CPI (Maoist) has issued repeated appeals for ceasefire and talks, no PB or CC leader has taken up security forces' recent offer to surrender, "possibly due to ego," said another officer.

Erosion of the PB started in 2005 with the arrest of Sushil Roy in West Bengal. Between 2008 and 2011, more PB members landed behind bars — Pramod Mishra was arrested in Ranchi in 2008 and again in 2022; Kobad Gandhy in Delhi in 2009, though he is now a free man; Amitabh Bagchi in Ranchi in 2009; and Jagdish Yadav in Gaya, Bihar, in 2011.

Fadnavis downplays Nitesh Rane's 'BJP is baap of all' comment

Prasad.Joshi@timesofindia.com

Chhatrapati Sambhajinagar: A day after BJP minister **Nitesh Rane** said that his party is the "baap" (father) of all others, which is why it is holding the post of chief minister in Maharashtra, CM Devendra Fadnavis on Sunday downplayed the controversy surrounding these comments.

"I haven't heard what he (Rane) said. I am only a servant of Maharashtra," he told media persons.

A short while earlier, Shiv Sena MLA Nilesh Rane had reprimanded Nitesh, his younger brother, for the same comments.

In a post on X, Nilesh, who represents the Kudal assembly seat, had said Nitesh should be mindful of his words and ensure that his comments do not offer any gains to the opposition.

Nilesh, who joined the Sena after leaving BJP as part of the seat-sharing adjustment for the 2024 assembly elections, said Nitesh should not forget that Maharashtra has a coalition govt.

In a cryptic reply to the post of his elder brother on X, Nitesh said, "Nilesh ji... you are tax-free."

The comments by Nitesh were made while addressing party workers in Dharashiv on Saturday against the backdrop of friction between the local unit of BJP and Shiv Sena over sanctioning District Planning Development Committees (DPDC) projects.

Dharashiv MP of Shiv Sena (UBT), Omraje Nimbalkar, has targeted Nitesh over his comments. "Gaining power in democracy does not mean anybody becomes the 'baap'. (Nitesh) Rane is experiencing a frenzy at present, but the people of Maharashtra will show him his place soon," he said.

Formally write to us on Maha 'rigging', EC babus dare Rahul

Times News Network

New Delhi: Election Commission officials on Sunday challenged Congress' Rahul Gandhi to follow-up on his claims of "rigging" in 2024 Maharashtra assembly elections by formally writing to the poll panel, saying only then can it offer a formal, point-by-point rebuttal of his "baseless allegations".

"It is very strange that even after 24 hours have passed, Rahul has neither written any letter to EC nor sought time with it to air his grievances," said a senior EC functionary.

"It is public knowledge that a constitutional body like EC cannot respond formally to allegations unless they are raised or communicated to it directly," the functionary added.

Rahul, leader of opposition in Lok Sabha, on Saturday hit out at EC after it rejected his allegations of "rigging" in Maharashtra elections in an Op-Ed. He had said the poll was a "blueprint for rigging democracy" and alleged that this "match-fixing" would next happen in Bihar and "then anywhere BJP is losing".

It was suggested that Rahul was possibly taken aback by a "truthful and factual, point-by-point rebuttal given by EC"

The EC functionary said the poll body is intrigued that Rahul, on one side, says that the issues raised by him with respect to Maharashtra elections are very serious, "but when it comes to putting them down in black and white to EC, he shies away".

It was suggested that Rahul was possibly taken aback by a "truthful and factual, point-by-point rebuttal given by EC once again on Saturday". EC had earlier clarified the very same issues with full facts and figures in a note in its response to Congress dated Dec 24, 2024, and again through the media on April 22, 2025.

As per EC instructions, footage from CCTV cameras of polling stations can always be scrutinised by the competent high court in any election petition. However, the footage is not shared with the public or political parties by EC to protect the integrity of elections and the privacy of voters. "Does the LoP not trust even the high court now?" asked the officer.

Congress seeks narco test of chief poll officer over 'election fixing'

Mumbai: A day after leader of the opposition in the Lok Sabha Rahul Gandhi alleged "match fixing" between BJP and ECI, state Congress chief Harshawardhan Sapkal on Sunday demanded narco tests on chief electoral officer (CEO) S Chockalingam and then additional CEO Kiran Kulkarni to expose the truth in Maharashtra's "vote theft" in the 2024 assembly election.

Sapkal said it is BJP and CM Devendra Fadnavis who have jumped in with rebuttals, instead of the election watchdog.

Sapkal dubbed Fadnavis's reply as laughable and an evasive attempt to distract the public. He said Fadnavis and BJP-led Mahayuti alliance are the ones who directly benefited from the vote manipulation and are enjoying the spoils of power. Yet, he added, they are offering a defence. TNN

Forum: Why should a vegetarian order from non-veg outlet?

Junks ₹6L Claim Of Duo Delivered Chicken Momos

Rebecca.Samervel
@timesofindia.com

Mumbai: Questioning why they chose to order from a restaurant that also offered non-vegetarian options instead of an exclusively vegetarian establishment if they were strictly vegetarian and believed consuming meat would hurt their religious sentiments. A consumer commission has dismissed a complaint filed by two Dadar residents who sought Rs 6 lakh in compensation from a fast food chain that served them chicken momos in Dec 2020.

"(That) a prudent person would be able to distinguish between veg and non-veg food before consuming it seems reasonable," the commission said. The complainants, Gargi Joshi and Jitesh Mundhwa, had claimed that they had specifically asked for vegetarian options twice when placing an order for Rs 120 for a momo and soft drink combination meal at the outlet's Sion branch. However, the commission noted that the complainants failed to substantiate this claim, noting that the invoice indicated a non-vegetarian order. It said the pics of the dish provided did not show whether it was vegetarian or non-vegetarian.

On their claim that a display board near the eatery did not explicitly state that meat could be part of the combo meal, the commission pointed out that it did mention "veg or non-veg" at the bottom.

It also found no evidence for the claim that Joshi and Mundhwa's plan to perform puja or religious ceremonies was thwarted by the consumption of meat. "...they have (not) disclosed the names of any pujari or pandit who allegedly performed the puja...," it said.

The company said the complainants had in fact ordered non-vegetarian food, received a refund, and were offered a gift voucher, but they demanded Rs 3 lakh each. It also denied that the server they named was its employee and alleged that person was abused by the complainants.

Bhagwat calls for end to temple & water curbs

Times News Network

Kanpur: RSS chief **Mohan Bhagwat** on Sunday said there should be no restrictions on anyone in matters of temple entry or access to water resources.

"Work is in progress to bring about meaningful social transformation through primary changes. It is the responsibility of RSS workers to create a society free from caste-based discrimination, with equal rights for all regarding temples, water resources and cremation grounds," Bhagwat said at a camp in Kanpur's Deen Dayal Upadhyaya School.

Bhagwat was addressing over 400 trainees on disseminating RSS's principles in society. On Saturday, he was joined by RSS general secretary Dattatreya Hosabale. He stressed the importance of organising more morning and evening "shakhas (camps)" in rural and urban areas during RSS's current centenary year. This was Bhagwat's second visit to Kanpur in two months.

30 teachers hurt in gas leak as bus, tanker crash on Mumbai-Goa highway

UmeshK.Parida
@timesofindia.com

Navi Mumbai: More than 30 zilla parishad teachers on their way to attend a training programme were injured when a minibus they were travelling in and an 18MT capacity LPG tanker collided on the Mumbai-Goa highway in Ratnagiri on Sunday morning.

The accident caused a fire in which a house and a cattle shed were gutted, and a buffalo and a calf sustained severe burns. It also resulted in gas leak in the area.

The teachers (aged between 28 and 54) were from Chiplun and Sawarde talukas. Manda Khade, who injured her head, was rushed to a govt hospital in Kolhapur.

Meena Shirkar who suffered a major fracture was taken to Parkar hospital. Other injured persons were also hospitalised.

The bus fell 40 feet down into the ghat along the highway. The accident occurred near Nivali village of Sangameshwar taluka.

The LPG truck's fuel tank and engine got detached in the crash. Ratnagiri superintendent of police Nitin Bagate, local police teams and fire brigade personnel reached the site. The fire was brought under control while the gas leak lasted for about 12 hours. The highway traffic was blocked completely and diverted during the course of the operation.

A TIMES INTERNET PRODUCT

THE TIMES OF INDIA

Announces Batch-2

AI Bootcamp for Students

Make Your Child Future-Ready with AI

★★★★★ Rated 4.7/5

GRADE 6-12 • 8 SESSIONS • LIVE ONLINE WORKSHOP • STARTING 19th JULY

WHAT YOUR CHILD WILL LEARN

- Learn 15+ Gen AI Tools from Industry Leaders in AI
- Receive 24+ Hours of Immersive, hands-on learning
- Build Stunning Websites - No Coding Required
- Create Impressive School Projects & Presentations
- Generate Images, Videos & Music using AI
- Master Storytelling & Public Speaking with AI

TOI Featured

Your Child's Project Will be Featured on The Times of India Website

Get 33% Early Bird Offer — Register Today!

SCAN TO REGISTER

WhatsApp: +91 95605 00838

Website: https://toi.in/qC2vTb

Email: AIMasterclass@economictimes.com

BANGALORE WATER SUPPLY AND SEWERAGE BOARD

Office of The Chief Engineer (WWM-West), 6th Floor, Cauvery Bhavan, KG Road, Bengalore - 560009

No. BWSSB/CE(WWM-W)/ACE(WWM-N-W)/DCE(WWM-E&W)/TA-2/408/2025-26 Date: 05.06.2025

INVITATION FOR TENDER-4th Call

(Through KPP Portal Only)

BWSSB invite tenders in Two Stage Tender System from Eligible Contractors for the work of **Providing and Laying of 600mm dia DWC SN-8 class pipe line from 5th cross Bhuvaneshwari nagar to along SWD drain upto (V100) Kempapura Agrahara, Magadi road, Bangalore.**

Amount Put to Tender : **Rs. 207.09 Lakhs.**

EMD Amount : **Rs. 3.11 Lakhs.**

The Last date and time for Receipt of tenders will be on **08.07.2025 upto 11.00 hrs.** The Technical bids will be opened on: **09.07.2025 at 11.30 hrs.** The detail regarding the tender & participation in the e-procurement portal process can be obtained by logging on to **https://kppp.karnataka.gov.in.** For further details contact the above signed office during working hours.

Sd/-
Chief Engineer (WWM-West)

ANDHRA PRADESH CAPITAL REGION DEVELOPMENT AUTHORITY (APCRDA)

Lenin Center, Governorpet, Vijayawada - 520 002 (A.P.)

E PROCUREMENT TENDER NOTICE

S.No	NIT No	Name of the Work
1	34/MAU61/736/ 2025-LEG-MAU61, Dt 06/06/2025	Request for Qualification for Empanelment of Legal Firms for APCRDA for a contract period of two years.
2	40/MAU61-EE9ED (OTH)/5/2025-DP, Dt 06/06/2025	**Expression of Interest** from Reputed Firms involved in Co-working Industry including developers, operators, investors, and technology partners.
3	41/MAU61-EE9ED (OTH)/4/2025-DP, Dt 06/06/2025	**Expression of Interest** from Reputed Firms involved in Media-related activities such as Film and TV production companies, Digital Media Innovators, Academic Institutions for Media for establishing their business in Amaravati Capital City, Andhra Pradesh.
4	42/MAU61-EE9ED (OTH)/4/2025-DP, Dt 06/06/2025	**Expression of Interest** from Reputed Firms involved in Health-related activities such as Integrated Healthcare Providers, Medical Colleges, Biotech Companies, and Wellness Centers etc. for establishing their business in Amaravati Capital City, Andhra Pradesh.

The bid can be downloaded on AP e-procurement portal from **09.06.2025** to **24.06.2025 up to 14.00 Hrs.** Due date for submission of Bid is **24.06.2025 up to 15.00 Hrs.** Technical bid opening **24.06.2025 @ 16.00 Hrs.** For further details Please refer to **www.apeprocurement.gov.in** and **www.crda.ap.gov.in**

Sd/- Commissioner, APCRDA, Vijayawada

FOURTH ADDENDUM TO FORM G
IN THE CORPORATE INSOLVENCY RESOLUTION PROCESS OF
INDRAJIT POWER PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is Fourth Addendum to Form G published on April 12, 2025 and subsequent Addendums published on April 29, 2025, May 08, 2025 and May 21, 2025 for extension of timelines.

The revised timelines shall be as follows

S.No.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	June 13, 2025
2.	Date of issue of provisional list of prospective resolution applicants	June 17, 2025
3.	Last date for submission of objections to provisional list	June 22, 2025
4.	Date of issue of final list of prospective resolution applicants	June 24, 2025
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 24, 2025
6.	Last date for submission of resolution plans	July 24, 2025
7.	Process email id to submit Expression of interest	cirp.ipoll@gmail.com

Note: All other details not specifically amended by this publication shall remain same as per the Form G dated April 12, 2025

For Indrajit Power Private Limited
Prakul Thadi
Resolution Professional of Indrajit Power Private Limited
IBBI Registration No. IBBI/IPA-002/IP-N01149/2021-2022/13806
AFA valid up to December 31, 2025
Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana, 500018

Date: June 09, 2025
Place: Hyderabad

श्यामा प्रसाद मुखर्जी पोर्ट कोलकाता
Syama Prasad Mookerjee Port, Kolkata
(Formerly KOLKATA PORT TRUST)

PENSION ADALAT-2025

Pension Adalat is proposed to be held at Port Guest House, Haldia Dock Complex at 11.00 A.M on 12.09.2025 to redress the grievances relating to Pension/ Settlement dues of the employees who retired from Haldia Dock Complex.

Grievances in the prescribed format should be sent directly to Deputy Manager, Finance Division, Pension Section of Finance Division at Jawahar Tower (3rd Floor) on or before 18.08.2025 duly super scribing on the envelop as 'PENSION ADALAT-2025'.

The prescribed format is to be uploaded in the Pension corner, Haldia Dock Complex in the official Website at https://smp.smportkolkata.in

General Manager (Finance)
Haldia Dock Complex

APTRANSCO :: VIJAYAWADA

NOTICE INVITING TENDER

The APTRANSCO invites bids online for Spec.No.PMM 11-e-15/2025: Supply of 220kV CVTs with Porcelain Housing & 31 mm/kV Creepage -40Nos. **Date & Time of availability of above tender: 09.06.2025 at 5:00PM, Website: www.tender.apeprocurement.gov.in.** Contact No. CE/Transmission: **0866 - 2429230.**

Sd/- CHIEF ENGINEER, TRANSMISSION

NUMALIGARH REFINERY LIMITED
(A Government of India Enterprise)

NRL

CALCINED PETROLEUM COKE (CPC Dust)

Product	Qty	Auction Date	Time
CPC Dust	1100 MT	08.07.2025	11:00 AM to 01:00 PM

Minimum upliftment by each bidder: 500 MT.

For more details bidders are requested to go through the Business Rule Document (BRD) available in the website.

Contact Details

Phone No.: 6352631766, 9904407998, 79-6813-6834

E-mail id: trupti.p@eptl.in; ashish.sharma@eptl.in

Customers are requested to visit www.nrl.co.in & https://eprocure.procuretiger.com for regular auction of Paraffin wax, Sulphur RPC & CPC.

Any addendum/corrigendum of this notice shall be published on the above mentioned websites only.

क्विक Update

विवाहितेचा छळ; सात जणांवर गुन्हा

[illegible]

गळफास घेऊन तरुणाची आत्महत्या

[illegible]

रेल्वेस्थानक परिसरात माथेफिरुचा धिंगाणा

[illegible]

अंत्ययात्रा निघाली तरी चालेल, आता माघार नाहीच; बच्चू कडूंचा निर्धार

मोझरीस्थित राष्ट्रसंतांच्या महासमाधीजवळ अन्नत्याग आंदोलन

लोकमत न्यूज नेटवर्क

चांदूर बाजार (अमरावती) : [illegible]

[illegible caption]

मंत्र्यांना पगार वेळेवर हवा

[illegible]

आज राकेश टिकैत येणार

[illegible]

अनैतिक संबंधाचा संशय : तरुणाचा खून

लोकमत न्यूज नेटवर्क

[illegible]

गांजा विकणारा 'बुलबुल' पोलिसांच्या जाळ्यात

लोकमत न्यूज नेटवर्क

नागपूर : [illegible]

[illegible caption]

कारची ऑटोरिक्षाला धडक, दोघे गंभीर जखमी

लोकमत न्यूज नेटवर्क

[illegible]

अवैध दारू अड्ड्यावर पोलिसांचा छापा

लोकमत न्यूज नेटवर्क

[illegible]

चांदूरबाजार येथे १७ वर्षीय मुलाकडून मद्यपी बापाचा खून

बापाची आईला मारहाण : 'तो' अल्पवयीन ताब्यात

लोकमत न्यूज नेटवर्क

अमरावती : [illegible]

फावडे मशिनचा वापर

[illegible]

संदीप शिंदे यांना जिजामाता विद्वत गौरव पुरस्कार

लोकमत न्यूज नेटवर्क

नागपूर : [illegible]

गोवंशासोबत अनैसर्गिक कृत्य करून व्हिडीओ व्हायरल; ७ जणांना अटक

लोकमत न्यूज नेटवर्क

चंद्रपूर : [illegible]

मस्ट READ

विना अपघात सेवेबद्दल एसटी चालकांना विशेष बक्षीस

अपघात टाळण्याला प्रोत्साहन योजना : २० हजारापर्यंतची रक्कम

विलास गावंडे

लोकमत न्यूज नेटवर्क

यवतमाळ : [illegible]

वर्धापनदिनी गौरव

[illegible]

बक्षिसाचे असे आहेत टप्पे

[illegible]

[illegible notice]

उद्योग सहसंचालक, अमरावती विभाग, अमरावती

निविदा सूचना

[illegible] www.mahatenders.gov.in [illegible] 02.06.2025 [illegible] 16.06.2025 [illegible] 17.00 [illegible]

सही/-
उद्योग सहसंचालक
अमरावती विभाग अमरावती

वणी नगर परिषद कार्यालय, जि.यवतमाळ (आरोग्य विभाग)

[illegible]

कामाचा तपशील खालीलप्रमाणे -

[illegible]

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अंगिकृत)

www.midcindia.org

जाहिर सूचना क्र. मऔविम/महाटेंडर्स/२०२५/०८(१) (शुद्धिपत्रक सूचना)

[illegible] औद्योगिक क्षेत्र

[illegible] "जसे आहे तसे व जेथे आहे तेथे" (As is where is basis) [illegible] www.mahatenders.gov.in [illegible] www.midcindia.org [illegible]

भूखंड क्रमांक	भूखंड क्षेत्र (चौरस मीटर)	[illegible] (चौरस मीटर)
ई-१३	११२४	४००
ई-२४	३१७५	१०००
ई-२७	३०५०	१४००
ई-१६	४०५०	१६००
ई-०७	४०००	१७७५

[illegible]
ई-मेल : [illegible] ronagpur@midcindia.org [illegible]@midcindia.org
dycaod@midcindia.org [illegible] geland@midcindia.org

सही/-
[illegible]
मऔविम, मुंबई - ९३

देश - विदेश

कोलंबियाच्या राष्ट्रपती पदाच्या उमेदवारावर गोळीबार, प्रकृती गंभीर: निवडणूक रॅलीला संबोधित करत होते

नवी दिल्ली, दि. ८ (वृत्तसंस्था) : दक्षिण अमेरिकन देश कोलंबियामध्ये, राष्ट्रपती पदाचे उमेदवार मिगुएल उरीबे यांच्यावर निवडणूक प्रचारादरम्यान गोळीबार करण्यात आला. त्यांच्यावर रुग्णालयात उपचार सुरू आहेत. त्यांची प्रकृती अजूनही गंभीर आहे. ही घटना स्थानिक वेळेनुसार शनिवारी संध्याकाळी घडली. उरीबे राजधानी बोगोटा येथे एका रॅलीला संबोधित करत होते. कोलंबियामध्ये २०२६ मध्ये राष्ट्रपतीपदाच्या निवडणुका होणार आहेत. मिगुएल उरीबे हे अध्यक्षपदाचे प्रमुख दावेदार मानले जातात. ३९ वर्षीय उरीबे हे विरोधी सेंट्रो डेमोक्रॅटिको कंझर्व्हेटिव्ह पक्षाचे सदस्य आहेत. पक्षाने एक निवेदन जारी करून म्हटले आहे की हल्लेखोराने उरीबे यांच्या पाठीत गोळी झाडली जेव्हा ते भाषण देत होते. बोगोटाचे महापौर कार्लोस गॅलन म्हणाले की, हा हल्ला शहरातील फोंटिबोन भागात झाला. उरीबे यांच्या प्रकृती लक्षात घेता शहरातील रुग्णालयांना सतर्कतेचा इशारा देण्यात आला आहे. उरीबे हे प्रसिद्ध कोलंबियन पत्रकार डायना टर्बे यांचे पुत्र आहेत, ज्यांचे १९९१ मध्ये ड्रग माफिया पाब्लो एस्कोबारच्या मेडेलिन कार्टेलने बोगोटा येथे अपहरण केले होते. डायना त्या काळातील एक मोठ्या पत्रकार होत्या, सतत ड्रग्ज तस्करी आणि संघटित गुन्हेगारीविरुद्ध लिहित होत्या. बचाव मोहिमेदरम्यान आपला जीव गमवावा लागला. मिगुएल उरीबे हे लहानपणापासूनच राजकारणात सहभागी आहेत. ते माजी राष्ट्रपती ज्युलिओ सेसर तुर्बे यांचे नातू आहेत. ज्युलिओ सेसर तुर्बे हे १९७८ ते १९८२ पर्यंत कोलंबियाचे २५ वे राष्ट्रपती होते. ते कोलंबियन लिबरल पक्षाचे एक प्रमुख नेते होते. त्यांची राजकीय विचारसरणी उदारमतवादी होती आणि ते सामाजिक सुधारणांना प्राधान्य देत होते, परंतु त्यांच्या रूढीवादी धोरणांमुळे ते वादग्रस्त बनले.

कॅनडामध्ये खलिस्तानींचा पत्रकारावर हल्ला: म्हणाला- हल्लेखोरांनी फोन हिसकावून घेतला, मला मारहाण केली

नवी दिल्ली, दि. ८ (वृत्तसंस्था) : कॅनडामध्ये खलिस्तानी समर्थकांनी पत्रकार मोचा बेझिरगनवर हल्ला केला. मोचा यांनी वृत्तसंस्थेला सांगितले की, हल्लेखोरांपैकी एक माणूस गेल्या एक वर्षापासून त्यांचा पाठलाग करत होता आणि त्यांच्या ऑनलाइन हालचालींवर लक्ष ठेवून होता. मोचा म्हणाला की हा हल्लेखोर ब्रिटिश नागरिक आहे. तो बराच काळ मोचाला त्रास देत होता आणि त्याच्याविरुद्ध अपशब्द देखील वापरत होता. मोचा गेल्या एक वर्षापासून कॅनडा, अमेरिका, ब्रिटन आणि न्यूझीलंडमध्ये खलिस्तानी निदर्शनांचे कव्हरेज करत आहे. मोचाच्या मते, त्याच्या रिपोर्टिंगमुळे नाराज झालेले काही लोक त्याला विकत घेण्याचा आणि धमकावण्याचा प्रयत्न करतात. मोचा म्हणाला- काही लोक माझे रिपोर्टिंग सहन करू शकत नाहीत. हा हल्लेखोर कॅनेडियन नागरिकही नाही, तरीही तो मला धमकावत आहे. त्याने सांगितले की, खलिस्तानी एका कार्यक्रमात त्यांच्या मृतांना श्रद्धांजली वाहत होते. मोचा तिथे या कार्यक्रमाचे वार्तांकन करत होता. त्यानंतर काही हल्लेखोर त्याच्याशी झटापट करू लागले. मोचा म्हणाला की तो माझ्या जवळ येत होता. मी त्याला अंतर ठेवण्यास सांगितले, पण त्याने ऐकले नाही. मग आणखी दोन-तीन लोक मला घेरू लागले. यानंतर, मोचाने त्याच्या फोनवर घटनेचे रेकॉर्डिंग सुरू केले. त्यानंतर काही हल्लेखोर घाबरून तेथून निघून गेले, परंतु एका व्यक्तीने त्याचा फोन हिसकावून घेतला आणि रेकॉर्डिंग बंद केले. पोलिसांनी हल्लेखोराला इशारा दिला, परंतु तो त्रास देत राहिला. मोचा म्हणाला- पोलिस खूप उदार आहेत. मी या व्यक्तीविरुद्ध यापूर्वीही तक्रार दाखल केली होती, परंतु कोणतीही कठोर कारवाई करण्यात आली नाही. पोलिसांच्या इशाऱ्यानंतरही हल्लेखोर त्याचा पाठलाग करत असल्याचे त्यांनी सांगितले. मोचा म्हणाला की हल्लेखोर आता त्यांची ऑनलाइन बदनामी करण्याचा प्रयत्न करत आहेत. हल्लेखोरांनी दावा केला की, ते फक्त मोचाला प्रश्न विचारत होते. मला धमक्या देण्यात आल्या, माझा फोन हिसकावून घेण्यात आला आणि मला घेरण्यात आले. हे संभाषण नव्हते. मी लवकरच या घटनेचा व्हिडिओ माझ्या चॅनेलवर अपलोड करेन.

मस्कशी भांडून बिग ब्युटीफुल बिल कसे मंजूर करतील ट्रम्प ? मस्क यांनी याला पैशाचा अपव्यय म्हटले आणि ट्रम्प यांच्या ३ खासदारांनाही आपल्या बाजूने केले

नवी दिल्ली, दि. ८ (वृत्तसंस्था) : 'बिग ब्युटीफुल बिल'वरून अमेरिकेचे राष्ट्राध्यक्ष डोनाल्ड ट्रम्प आणि एलॉन मस्क आमनेसामने आहेत. ट्रम्प या विधेयकाच्या समर्थनात आहेत, तर मस्क त्याच्या विरोधात आहेत. हे विधेयक २२ मे रोजी प्रतिनिधी सभागृहात फक्त १ मताच्या फरकाने मंजूर झाले आहे. त्याला २१५ मते मिळाली आणि २१४ विरोधात मते पडली. आता ते सिनेटमध्ये प्रलंबित आहे, जिथे ते ४ जुलै २०२५ पर्यंत मंजूर करायचे आहे. ट्रम्पच्या या विधेयकाच्या मार्गात आता मस्क एक मोठा अडथळा असल्याचे दिसून येत आहे. ट्रम्प यांचा दावा आहे की हा एक 'देशभक्तीपर' कायदा आहे. तो मंजूर झाल्यामुळे अमेरिकेत गुंतवणूक वाढेल आणि चीनवरील अवलंबित्व कमी होईल. तर मस्क याला निरुपयोगी खर्चांनी भरलेले डुकराचे मांस असलेले विधेयक मानतात. मस्क यांनी विधेयक मंजूर होण्यापासून रोखण्यासाठी तीन रिपब्लिकन कायदेकर्त्यांना आपल्या बाजूने आणण्यात यश मिळवले आहे. मस्क म्हणतात की हे एक 'लूट दस्तऐवज' आहे जे सरकारी अनुदानांचे वितरण करते. यामुळे राष्ट्रीय तूट $२.५ ट्रिलियनने वाढेल. त्यांनी रिपब्लिकन कायदेकर्त्यांना इशारा दिला की जे लोक या विधेयकाचे समर्थन करतील त्यांना २०२६ च्या मध्यावधी निवडणुकीत विरोधात मतदान केले जाईल. मस्क यांनी ट्रम्प यांच्या जुन्या पोस्ट शेअर केल्या ज्यामध्ये ट्रम्प यांनी स्वतः कर्जवाढीवर टीका केली होती आणि म्हटले होते की ट्रम्प आता स्वतःच्या तत्त्वांविरुद्ध जात आहेत. रँड पॉल, रॉन जॉन्सन आणि माइक ली सारखे काही रिपब्लिकन सिनेटर मस्क यांच्या समर्थनार्थ उघडपणे बाहेर पडले आहेत आणि विधेयकात बदल हवे आहेत. या कायदेकर्त्यांनी म्हटले आहे की ते विधेयकाविरुद्ध मतदान करतील. ट्रम्प याला त्यांच्या आर्थिक योजनेचा कणा मानतात, परंतु जर मस्क यांच्या लॉबिंगचा परिणाम होत राहिला तर ट्रम्पना केवळ विधेयक बदलावे लागू शकत नाही तर त्यांना स्वतःच्या पक्षात पाठिंबा मिळविण्यासाठी वेगळी रणनीती देखील स्वीकारावी लागू शकते. ट्रम्प समर्थकांचे म्हणणे आहे की या विधेयकात बायडेन प्रशासनाने इलेक्ट्रिक वाहने आणि सौरऊर्जेसाठी दिलेल्या कर सवलती संपवण्याचा प्रस्ताव आहे, ज्यामुळे मस्क यांची कंपनी टेस्लाचे नुकसान होऊ शकते. अमेरिकन सिनेटमध्ये रिपब्लिकन पक्षाला ५३-४७ असे थोडेसे बहुमत आहे. ३ सिनेटर आधीच म्हणाले आहेत की ते या विधेयकाविरुद्ध मतदान करतील. अशा परिस्थितीत, प्रकरण ५०-५० वर आले आहे. जर आणखी १ खासदारानेही या विधेयकाविरुद्ध मतदान केले तर ट्रम्प हे विधेयक मंजूर करू शकणार नाहीत. ट्रम्प यांच्यासमोरील समस्या अशी आहे की जर हे विधेयक सिनेटमध्ये मंजूर झाले नाही तर ते पुन्हा एकदा प्रतिनिधी सभागृहात मंजूर करावे लागेल. तर ट्रम्प हे विधेयक या सभागृहात फक्त १ मतांच्या फरकाने मंजूर करू शकले. मस्क यांच्या विरोधाला न जुमानता, ट्रम्प यांनी हे विधेयक मंजूर करण्यासाठी प्रयत्न सुरू केले आहेत. त्यांनी अनेक सिनेटरना भेटले आहे आणि त्यांना विधेयकाच्या समर्थनार्थ मतदान करण्यासाठी राजी करण्यासाठी फोनवरही बोलले आहे. याशिवाय, ट्रम्प विधेयकात काही सुधारणा करण्याचा विचार करत आहेत.

'जॉन डिअर'ने महाराष्ट्रात स्मार्ट मशिन्स तयार करून जगात निर्यात कराव्यात – मुख्यमंत्री देवेंद्र फडणवीस

पुणे, दि. ८ (वार्ताहर) : जॉन डिअर इंडियातील पुण्यातील प्रकल्पाने 'मेक इन महाराष्ट्र'ला महत्त्व दिले असून त्यांनी कृषी क्षेत्राला समृद्ध करण्यासाठी आणि शेतकऱ्यांना संपन्न करण्यासाठी उन्नत तंत्रज्ञानावर आधारित स्मार्ट मशिन्सच्या उत्पादनात पुढाकार घ्यावा आणि असे तंत्रज्ञान महाराष्ट्रात तयार करून जगात निर्यात करावे, असे आवाहन मुख्यमंत्री देवेंद्र फडणवीस यांनी केले. शिरुर औद्योगिक वसाहत क्षेत्रात जॉन डिअर इंटेलिजेंट सोल्युशन्सच्या सणसवाडी प्रकल्पाच्या उद्घाटन प्रसंगी ते बोलत होते. यावेळी जिल्हाधिकारी जितेंद्र डुडी, पीएमआरडीएचे आयुक्त दीपक सिंगला, पोलीस अधिक्षक संदीप गिल, राजेश सिन्हा, मुकुल वासने, देवेंद्र बहीरट आदी उपस्थित होते. महाराष्ट्रासह भारत आणि पूर्ण जगात जॉन डिअरने आपले मूल्य कायम ठेवत प्रगती साधली असल्याचे नमूद करून मुख्यमंत्री फडणवीस म्हणाले, हवामान बदलाच्या काळात कृषी क्षेत्रावर परिणाम होत आहे.

जॉन डिअरसारख्या उद्योगसंस्था नवे तंत्रज्ञान उपलब्ध करून चांगले कार्य करीत आहेत. कृत्रिम बुद्धिमत्तेचा कृषी क्षेत्रातही उपयोग सुरू झाला असून कृषी प्रक्रीयेत अनुकूल बदल घडवून उत्पादनात गुणात्मक बदल घडवून आणण्यासाठी शेतकऱ्यांना त्याचा उपयोग होत आहे. कृषी क्षेत्रात त्यामुळे खूप चांगले बदल घडून येतील.

नुकत्याच पुणे येथे झालेल्या कृषी हॅकॅथॉनमध्ये अनेक चांगल्या कल्पना पुढे आल्या. या कल्पनांना उत्पादनात बदलून ही उन्नत तंत्रज्ञानाची क्रांती शेतकऱ्यांपर्यंत पोहोचविण्याची क्षमता जॉन डिअरमध्ये आहे. उद्योगसंस्थेला बाजारातील महत्व कायम ठेवण्यासाठी नाविन्याचा शोध घ्यावा लागतो आणि जॉन डिअर त्यात आघाडीवर आहे. जॉन डिअरने स्मार्ट मशिन्सची ही क्रांती शेतकऱ्यांपर्यंत पोहोचवावी आणि स्मार्ट मशिन्स इथे तयार करून जगात निर्यात कराव्यात. महाराष्ट्रात संस्थेच्या विस्तारात राज्य शासन सहकार्य करेल, अशी ग्वाही त्यांनी दिली.

मुख्यमंत्री पुढे म्हणाले, ७० टक्के महिलांना रोजगार देण्याच्या धोरणामुळे जॉन डिअर संस्था यशस्वी ठरत आहे. प्रधानमंत्री नरेंद्र मोदी यांच्या 'मेक इन इंडिया', 'डिझाईन इन इंडिया' आणि 'मेक फॉर द वर्ल्ड' या तिन्ही गोष्टी जॉन डिअर इंडियाने अनुसरल्या आहेत. राज्यातून ९ देशात निर्यात केली जात आहे. संस्थेचा ८० टक्के महसूल हा निर्यातीतून मिळत आहे. डिझाईनींगच्या क्षेत्रात भारतात त्यासाठी आवश्यक गुणवत्ता उपलब्ध आहे. जॉन डिअरकडून उत्पादनाचे डिझाईनींग आणि प्रमाणिकरण इथे होत आहे. या दोन बाबी प्रत्येक उद्योगासाठी महत्त्वाच्या आहेत. संस्था या दोन्ही गोष्टी इथेच करीत असल्याने ती खऱ्या अर्थाने भारतीय आणि महाराष्ट्रातील संस्था आहे.

जॉन डिअरकडून शेतकऱ्यांसाठी चांगले तंत्र उपलब्ध करून देण्यात येत आहे. अन्य क्षेत्राच्या तुलनेत कृषी क्षेत्रात उन्नत तंत्रज्ञान, ऑटोमेशन आणि कृत्रिम बुद्धिमत्तेची जास्त गरज आहे. यामुळे शेतीच्या परंपरागत पद्धतीच्या कामात बदल होईल, शेतीच्या कामात अधिक अचूकता येईल आणि हे तंत्रज्ञान उत्पादन, उत्पादकता यावर परिणाम करणारे असेल. आणि जॉन डिअर इंडियाच्या केंद्रस्थानी याच बाबी आहेत. पेरणीपासून कापणी पश्चात कृषी प्रक्रीयेपर्यत संपूर्ण कृषीकार्यात जॉन डिअरने चांगले तंत्रज्ञान उपलब्ध करून दिले आहे, असे मुख्यमंत्री म्हणाले.

राजेश सिन्हा यांनी प्रास्ताविकात प्रकल्पाची माहिती दिली. महाराष्ट्रात उद्योगांसाठी चांगले वातावरण असल्याने जॉन डिअर इंडियाने राज्यात पाचवी मोठी गुंतवणूक केली आहे. कृषी क्षेत्रात कृत्रिम बुद्धिमत्तेचा वापर करून चांगले उत्पादन करण्यात शेतकऱ्यांना नव्या प्रकल्पामुळे मदत होणार आहे. गेल्या सात वर्षात कृषी आणि रस्ते निर्माण क्षेत्रात जॉन डिअरने भारतात योगदान दिले आहे. पुणे येथे होणारे उत्पादन पूर्णतः भारतात निर्मित असल्याचे त्यांनी सांगितले.

तत्पूर्वी मुख्यमंत्री फडणवीस यांनी जॉन डिअर इंडियाच्या नव्या प्रकल्पाची पाहणी केली आणि माहिती घेतली.

एचडीएफसी बँकेच्या सीईओ वर कारवाईची मागणी, २५ कोटी घोटाळ्याचा आरोप

नवी दिल्ली, दि. ८ (वृत्तसंस्था) : लीलावती हॉस्पिटल ट्रस्टने एचडीएफसीबँकेचे सीईओ शशिधर जगदीशन यांच्यावर आर्थिक फसवणुकीसाठी कारवाईची मागणी केली आहे. ट्रस्ट सदस्याच्या वडिलांना त्रास देण्यासाठी त्यांनी मोठी रक्कम घेतल्याचा त्यांच्यावर आरोप आहे. लीलावती कीर्तिलाल मेहता मेडिकल ट्रस्टने डायरीमध्ये हस्तलिखित व्यवहार पुरावा म्हणून सादर केले आहेत. पण, एचडीएफसीबँकेच्या प्रवक्त्यांनी हे आरोप फेटाळून लावले आहेत. काही थकबाकीदार बँकेकडून थकित कर्जाची वसुली टाळण्यासाठी कायद्याचा गैरवापर करत असल्याचे बँकेचे म्हणने आहे.

लीलावती ट्रस्टने बँकेवर २५ कोटी रुपयांचा अपहार केल्याचा आरोप केला आहे. जगदीशन आणि इतर ८ जणांविरुद्ध एफआयआर नोंदवण्याच्या मुंबई मॅजिस्ट्रेट कोर्टाच्या आदेशानुसार ते कारवाई करू इच्छितात असे ट्रस्ट सदस्यांनी शनिवारी सांगितले. जगदीशन यांच्यावर दुसऱ्या विद्यमान सदस्याच्या वडिलांना त्रास देण्यासाठी ट्रस्टच्या माजी सदस्याला २.०५ कोटी रुपये दिल्याचा आरोप आहे. हा व्यवहार हस्तलिखित डायरीत नोंदवण्यात आला होता, जो आता पुरावा म्हणून सादर केला जात आहे.

बँकेने शनिवारी जारी केलेल्या निवेदनात म्हटले की, हा बँकेवरील दीर्घकाळापासून असलेल्या कर्जाच्या वसुलीचा विषय आहे. एमडी आणि सीईओ शशिधर जगदीशन यांच्यावर केलेले आरोप निराधार आहेत. त्यांच्या प्रतिष्ठेचे रक्षण करण्यासाठी कायदेशीर मार्ग अवलंबला जाईल.

ट्रस्टचे विश्वस्त प्रशांत मेहता आणि त्यांच्या कुटुंबातील सदस्यांनी एचडीएफसीकडून मोठ्या प्रमाणात कर्ज घेतले होते, जे फेडले जात नव्हते. वसुलीचे प्रयत्न जवळजवळ २० वर्षांपासून सुरू असून, प्रत्येक वेळी प्रशांत आणि त्यांच्या कुटुंबातील सदस्य काही ना काही कायदेशीर युक्ती अवलंबत आहेत. सर्वोच्च न्यायालयासह प्रत्येक स्तरावर अपयशी ठरल्यानंतर, आता बँकेचे एमडी आणि सीईओ यांना लक्ष्य करत आहेत, असा पलटवार बँकेने केला आहे.

मुंबईतील इबिस हॉटेल्सप्रमाणेच 'समुद्रकिनारा स्वच्छता मोहीम'ची ज्योत जागवली

मुंबई, दि. ८ (प्रतिनिधी) : जागतिक महासागर दिनानिमित्त, मुंबईतील विविध इबिस हॉटेल्सनी व्यवसायिक जबाबदारी घेत शहरातील समुद्रकिनाऱ्यांची व्यापक स्वच्छता मोहीम राबविली. 'प्रोजेक्ट मुंबई'सोबतच्या सामंजस्याने, बीकेसी, विमानतळ, ठाणे, नवी मुंबई व विक्रोळी येथील इबिस हॉटेल्समधील कर्मचारी आणि स्थानिक समुदायाचे २५० हून अधिक स्वयंसेवक एकत्र आले. त्यांनी जुहू-कोळीवाडा समुद्रकिनाऱ्यावर स्वच्छता करत सुमारे ५०० किलो प्लास्टिक तसेच न जैवविघटणारा कचरा गोळा केला. या मोहिमेचे वैशिष्ट्य म्हणजे "जागतिक आश्चर्य – जे आम्हाला टिकवते ते टिकवणे" या संकल्पनेशी सुसंगत पक्ष उभारणे.

मोहीमचे आयोजन अमृता बॅनर्जी (जीएम, इबिस मुंबई विमानतळ), संदीप सटांगे (जीएम, इबिस मुंबई बीकेसी) आणि रूपम दत्ता (क्लस्टर जीएम – नवी मुंबई, विक्रोळी, ठाणे) यांच्या संयोजनाखाली पार पडले. सर्व सहभागी हॉटेल्सनी स्वच्छतेचा अभ्यास, नियोजन आणि अंमलबजावणीकडे जबाबदारीने लक्ष दिले.

जागतिक पातळीवर दरवर्षी ११ दशलक्ष मेट्रिक टनांहून अधिक प्लास्टिक समुद्रामध्ये प्रवेश करते, ज्यामुळे समुद्री जीवन आणि किनारपट्टीचे पर्यावरण धोक्यात येते. या पार्श्वभूमीवर इबिस इंडियाच्या या उपक्रमाने समुद्र आरोग्य पुर्नसंचयित करण्याच्या जागतिक प्रयत्नांना स्थानिक स्तरावर पाठिंबा दिला.

इबिस इंडिया ऑपरेशन्स संचालक तेजस जोस म्हणाले, "जागतिक महासागर दिन हे प्रतीकच नव्हे, तर आपले अंतरंग शेअर करणारे समुदायाचे स्मरण आहे. आम्ही शाश्वततेला जीवनाचा मार्ग मानून, हॉस्पिटॅलिटी ब्रँड्सकडून बदलाचे प्रतिनिधी म्हणून पुढे यायला हवेत."

रूपम दत्ता यांनी पुढे सांगितले, "मुंबईतील व्यस्त किनाऱ्यांसोबत आमचा संबंध हे फक्त व्यावसायिक दृष्टिकोन नाही, तर आपण इथे पर्यावरण-संरक्षणासाठी एक सक्रिय घटक आहोत.

पॅरीवेअरचा अंधेरीत नवा डिस्प्ले स्टुडिओ

मुंबई, दि. ८ (प्रतिनिधी) : भारतातील आघाडीच्या बाथरूम सोल्यूशन्स कंपनी पॅरीवेअरने अंधेरी (पश्चिम), लक्ष्मी इंडस्ट्रियल इस्टेट, न्यू लिंक रोड येथे त्यांचा नवीन डिस्प्ले स्टुडिओ सुरू केला आहे. या स्टुडिओमध्ये ग्राहकांना वॉश बेसिन, वॉटर क्लोसेट, शॉवर, नळ, बॉडी जेट, हीटर, फ्लशिंग सिस्टम तसेच बाथरूम फर्निचर यासारख्या विविध उत्पादनांचा खऱ्या जीवनात अनुभव घेता येईल. स्टुडिओचे आकर्षण म्हणजे पॅरीवेअरच्या नवीन 'इटरनल कलेक्शन'ची लक्झरी रेंज, जी आधुनिक स्टाईल आणि क्लासना प्राधान्य देणाऱ्यांसाठी खास तयार करण्यात आली आहे. ग्राहकांना त्यांच्या घरातील बाथरूमसाठी ऑब्जेक्टिव्ह निर्णय घेता येईल, कारण प्रत्येक उत्पादनाचे प्रत्यक्ष अनुभव घेता येतात. आरबीपीपीएल इंडियाचे व्यवस्थापकीय संचालक के. निर्मल कुमार यांनी सांगितले की, "या नव्या डिस्प्ले स्टुडिओमुळे ग्राहकांना पॅरीवेअरच्या गुणवत्ता आणि नाविन्यपूर्णतेची पूर्ण अनुभूती होईल. आम्ही असे काहीतरी द्यायचे ठरवले जे ग्राहकांनी आधी कधीच अनुभवलेले नाही." पॅरीवेअर या कंपनीने भारतात ७० वर्षांहून अधिक काळ काम करत असून, सध्या ९ अत्याधुनिक उत्पादन युनिट्स आणि २२,००० हून अधिक डिलर्सच्या नेटवर्कसह कार्यरत आहे. ती दरवर्षी सुमारे १.५ कोटी बाथरूम उत्पादने निर्माण करते आणि तिच्या सेवा ६०० हून अधिक शहरांमध्ये उपलब्ध आहेत. नवीन डिस्प्ले स्टुडिओ सोमवार ते शनिवार दररोज सकाळी १० ते संध्याकाळी ७ पर्यंत ग्राहकांसाठी खुला असून, येथे तज्ज्ञ कर्मचारी ग्राहकांच्या गरजेनुसार योग्य उत्पादन निवडण्यास मदत करतील.

एलआयसीने महिलांसाठी आणली खास योजना, दरमहा मिळतील ७००० रुपये

नवी दिल्ली, दि. ८ (वृत्तसंस्था) : भारत सरकार देशात महिला सक्षमीकरणाला चालना देण्यासाठी विविध योजना आणते. या योजनांद्वारे महिलांचा सामाजिक सहभाग वाढवणे आणि त्यांना स्वतःच्या पायावर उभे राहण्यास मदत करणे, हा उद्देश असतो. आता सरकारने भारतीय जीवन विमा महामंडळ म्हणजेच एलआयसीच्या माध्यमातून महिलांसाठी एक खास योजना आणली आहे. एलआयसीच्या या योजनेचे नाव 'विमा सखी योजना' आहे. देशाचे पंतप्रधान नरेंद्र मोदी यांनी ९ डिसेंबर २०२४ रोजी हरियाणामध्ये याची सुरुवात केली. या योजनेद्वारे ग्रामीण भागातील महिलांना एलआयसीकडून प्रशिक्षण दिले जाते आणि विमा एजंट म्हणून काम दिले जाते. या योजनेचा उद्देश महिलांना आर्थिकदृष्ट्या सक्षम बनवणे आणि त्यांना स्वावलंबी बनवणे हा आहे. या योजनेद्वारे महिलांना ३ वर्षांसाठी प्रशिक्षण दिले जाते. ज्यामध्ये त्यांना पहिल्या वर्षी दरमहा ७००० रुपये दिले जातात. दुसऱ्या वर्षी दरमहा ६००० रुपये दिले जातात, तर तिसऱ्या वर्षी त्यांना दरमहा ५०० रुपये स्टायपेंड दिले जाते. म्हणजे, एकूण ३ वर्षात महिलांना २ लाख रुपयांपेक्षा जास्त आर्थिक मदत मिळते. या स्टायपेंड व्यतिरिक्त, महिला पॉलिसी विकून पहिल्या वर्षी ४८००० रुपयांपर्यंत कमिशन देखील मिळवू शकतात. प्रशिक्षण पूर्ण केल्यानंतर, त्यांना विमा सखी प्रमाणपत्र आणि एलआयसी एजंट कोड देखील दिला जातो. त्यानंतर महिला अधिकृतपणे विमा एजंट म्हणून काम करू शकतात. या योजनेचा लाभ घेऊ इच्छिणाऱ्या महिला LIC वेबसाइटला भेट देऊन ऑनलाइन अर्ज करू शकतात.

जाहीर सूचना

याद्वारे सूचित करण्यात येते की, **श्रीमती कमला येथीराज** या सदनिका क्रमांक ३०३, क्षेत्र ६७० चौरस फूट चटई क्षेत्र, समतुल्य ८०० चौरस फूट बिल्ट अप क्षेत्र, ३ रा मजला, इमारत नामे कल्पवृक्ष, सोसायटी नामे जुहू ब्रिझ को ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, प्लॉट क्रमांक ५ ए /७ ए, कल्पवृक्ष, टागोर क्रॉस रोड, सांताक्रूझ (पश्चिम), मुंबई ४०० ०५४, भूखंड सीटीएस क्रमांक जी / ६०- ए, जी वॉर्ड, मौजे वांद्रे तालुका अंधेरी, एमएसडी (सदरील सदनिका) च्या मालक, ताबेदार आणि धारक होत्या तसेच त्यांच्याकडे ५ फुलली पेड अप समभाग ज्यांचे दर्शनी मूल्य रु ५० /- प्रत्येकी इतके आहे प्रमाणपत्र क्रमांक ११ (सदरील समभाग प्रमाणपत्र) च्या त्या धारक होत्या.

सदरील **श्रीमती कमला येथीराज** यांचे दिनांक ०५/०९/२०२० रोजी ठाणे येथे निधन झाले (सदरील मयत) (मयत यांचे पती दिवंगत श्री हिरेमागलूर रामास्वामी येथीराज उर्फ श्री हिरेमगलुर रामास्वामी अय्यंगार येथीराज उर्फ येथीराज हिरेमागलूर रामास्वामी अय्यंगार यांचे त्यांच्या आधी दिनांक ०४/०७/१९७६ रोजी मुंबई येथे निधन झाले), आणि त्यांच्या पश्चात १) त्यांची कन्या **डॉ श्रीमती मोहना येथीराज,** २) त्यांचा मुलगा **श्री अरुण येथीराज** आणि ३) त्यांचा मुलगा **श्री आनंद येथीराज** हे सदरील सदनिका आणि सदरील समभाग यांच्या संदर्भात कायद्यानुसार त्यांचे कायदेशीर वारस आणि प्रतिनिधी आहेत. (सदरील कायदेशीर वारस आणि प्रतिनिधी)

आम्ही निम्नस्वाक्षरीकर अन्य कायदेशीर वारस (वरील प्रमाणे नमूद करण्यात आलेल्या वारसांच्या व्यतिरिक्त) यांच्याकडून तसेच मयत यांची मालकी / समभाग यांच्या संदर्भात अन्य दावेदार तसेच हरकतदार तसेच अन्य व्यक्ती, बँक, वित्तीय संस्था आणि किंवा संस्था ज्यांचा सदरील सदनिका आणि सदरील समभाग यांच्या संदर्भात अथवा त्यांच्या कोणत्याही भागाच्या संदर्भात दावा, लीज, लिन, भेट, परवाना, वारसा, विक्री, अदलाबदल, इजमेन्ट, तारण, भार, न्यायालयीन प्रक्रिया आदींच्या माध्यमातून दावा असेल त्यांच्याकडून ही सूचना प्रसिद्ध झाल्याच्या तारखेपासून १४ (चौदा) दिवसांत हरकती आमंत्रित करीत आहोत. सदरील हरकती आणि दावे असल्यास ते खालीलप्रमाणे नमूद करण्यात आलेल्या पत्त्यावर सदरील सदनिका आणि सदरील समभाग यांच्या संदर्भात कायदेशीर वारसासंदर्भात त्याच्या / तिच्या / त्यांच्या दाव्याच्या/ हरकतीच्या पुष्ट्यर्थ आवश्यक त्या कागदोपत्री पुराव्यांच्या प्रतींसह सादर करणे आवश्यक आहे. जर वरील प्रमाणे नमूद करण्यात आलेल्या कालावधीत दावे अगर हरकती सादर करण्यात न आल्यास सदरील सदनिका आणि सदरील समभाग यांच्या संदर्भात वरील प्रमाणे नमूद करण्यात आलेल्या वारसांच्या व्यतिरिक्त अन्य कुणाचाही दावा अगर हरकत नाही, असे समजण्यात येईल.

अशिलांचे वकील
श्रीमती सुमन राठी
स्वाक्षरी / -
राठी लेगिस्ट असोसिएट्स
कार्यालय : ६०२/ ३१, संस्कृती, ९० फुटी रोड, ठाकूर कॉम्प्लेक्स, कांदिवली (पूर्व), मुंबई ४०० १०१.
स्थळ : मुंबई
दिनांक : ०९/०६/२०२५

जाहीर सूचना

अप्पर जिल्हाधिकारी (इ आणि आर) आणि प्रशासक, पूर्व उपनगर, मुंबई यांच्या समोर
झोपडपट्टी आव्हान याचिका क्रमांक ३५१ ऑफ २०२५

श्रीमती राजकुमार डब्ल्यू मौर्य -------- **आव्हानकर्ता**
विरुद्ध
१. सहायक आयुक्त आणि सक्षम प्राधिकारी, एम / इ वॉर्ड आणि अन्य ३
------ **प्रतिवादी**

सी पी सी नियम २० आदेश ५ अनुसार सूचना

वरील प्रमाणे नमूद करण्यात आलेले आव्हानकर्ता यांच्या सदरील जाहीर सूचनेद्वारे माहिती देण्यात येते की वरील प्रमाणे नमूद करण्यात आलेला दावा अप्पर जिल्हाधिकारी (इ आणि आर) आणि प्रशासक, पूर्व उपनगर चर्चगेट स्टेशन समोर, मुंबई यांच्या समोर दिनांक ०४/०७/२०२५ रोजी सकाळी ११. ०० वाजता सुनावणीसाठी येणार आहे, जेव्हा आपण प्रतिवादी क्रमांक ४ श्री बबन बापूजी पिंगळे यांनी आपली इच्छा असल्यास उपस्थित राहणे आवश्यक आहे अन्यथा एक्स पार्टे सुनावणी घेण्यात येईल आणि आपल्या अनुपस्थितीत निर्णय घेण्यात येईल.

स्वाक्षरी / -
विकास जे सिंग (ॲडव्होकेट)
मार्कंडे निवास, एच टी रोड, काजूपाडा, बोरिवली - पूर्व, मुंबई ४०० ०६६
दिनांक : ०९/०६/२०२५

जाहीर सूचना

अप्पर जिल्हाधिकारी (इ आणि आर) आणि प्रशासक, पूर्व उपनगर, मुंबई यांच्या समोर
झोपडपट्टी आव्हान याचिका क्रमांक ३४९ ऑफ २०२५

श्रीमती वनिता पुनेश्वर मेश्राम -------- **आव्हानकर्ता**
विरुद्ध
सहायक आयुक्त आणि सक्षम प्राधिकारी, एम / इ वॉर्ड आणि अन्य ३
------ **प्रतिवादी**

सी पी सी नियम २० आदेश ५ अनुसार सूचना

वरील प्रमाणे नमूद करण्यात आलेले आव्हानकर्ता यांच्या सदरील जाहीर सूचनेद्वारे माहिती देण्यात येते की वरील प्रमाणे नमूद करण्यात आलेला दावा अप्पर जिल्हाधिकारी (इ आणि आर) आणि प्रशासक, पूर्व उपनगर चर्चगेट समोर, मुंबई यांच्या समोर दिनांक ०४/०७/२०२५ रोजी सकाळी ११. ०० वाजता सुनावणीसाठी येणार आहे, जेव्हा आपण प्रतिवादी क्रमांक ४ श्री मारुती बबन थेट यांनी आपली इच्छा असल्यास उपस्थित राहणे आवश्यक आहे अन्यथा एक्स पार्टे सुनावणी घेण्यात येईल आणि आपल्या अनुपस्थितीत निर्णय घेण्यात येईल.

स्वाक्षरी / -
विकास जे सिंग (ॲडव्होकेट)
मार्कंडे निवास, एच टी रोड, काजूपाडा, बोरिवली - पूर्व, मुंबई ४०० ०६६
दिनांक : ०९/०६/२०२५

सार्वजनिक सूचना

आम्ही, **टायगर कॅपिटल प्रायव्हेट लिमिटेड** (पूर्वी मेसर्स अदानी कॅपिटल प्रायव्हेट लिमिटेड म्हणून ओळखले जाणारे, कंपनी रजिस्ट्रार ऑफिस, कॉर्पोरेट अफेयर्स मंत्रालयाने जारी केलेल्या **६ जून २०२४** च्या निगमन प्रमाणपत्रानुसार, यापुढे **टीसीपीएल** म्हणून संदर्भित), आमचे नोंदणीकृत कार्यालय अदानी हाऊस, ५६, श्रीमाली सोसायटी, नवरंगपुरा, अहमदाबाद-३८०००९ येथे आहे आणि कॉर्पोरेट कार्यालय १००४/५, १० वा मजला, सी-विंग, वन बीकेसी, सी-६६, जी-ब्लॉक, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे (पूर्व), मुंबई-४०००५१ येथे आहे, आम्ही याद्वारे जनतेला ही सूचना जारी करतो.

कंपनीचे खालील मूळ कागदपत्र टायगर कॅपिटल प्रायव्हेट लिमिटेड येथील आमच्या कार्यालयातून १९ वा मजला, रूपा रेनेसान्स, प्लॉट डी-३३, डी-२०७, एमआयडीसी रोड, टीटीसी इंडस्ट्रियल एरिया, तुर्भे, नवी मुंबई, महाराष्ट्र-४००७०५ येथून गहाळ झाले आहेत :

१. अदानी कॅपिटल प्रा. लि. चे मूळ नोंदणी प्रमाणपत्र.
नोंदणीकरण क्रमांक : बी.०१.००५६७,
जारी करण्याची तारीख : जानेवारी ०६, २०१७,
जारी केलेले : रिझर्व्ह बँक ऑफ इंडिया (आरबीआय)

सतत अंतर्गत प्रयत्नांनंतरही, **२४ जुलै २०२४** पासून कागदपत्र सापडत नाही. हरवलेल्या कागदपत्राबाबत **नवी मुंबईतील तुर्भे पोलिस स्टेशनमध्ये ७ जून २०२५** रोजी पोलिस तक्रार दाखल करण्यात आली आहे. कागदपत्र सापडत नसल्याने, आम्ही जनतेला सूचित करतो की **जर कोणाला हे कागदपत्र सापडले** तर त्यांनी ते आमच्या नवी मुंबई कार्यालयातील अनुपालन आणि सचिवालय विभागाकडे किंवा वर नमूद केलेल्या पत्त्यांवर आमच्या कॉर्पोरेट कार्यालयात किंवा रिझर्व्ह बँक ऑफ इंडिया, नियमन विभाग, गांधी ब्रिजजवळ, अहमदाबाद, भारत येथे परत करावे किंवा **१८००-२१०-०४४४** वर आमच्याशी संपर्क साधावा.

अधिकृत स्वाक्षरीकर्ता
सही/-, टायगर कॅपिटल प्रा. लि.

इंद्राजित पॉवर प्रायव्हेट लिमिटेडच्या कॉर्पोरेट इनसोल्व्हेन्सी रिझोल्यूशन प्रक्रियेमध्ये फॉर्म जी साठी चौथे सुधारपत्र

(भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली, २०१६ च्या नियम ३६ए च्या उप-नियमन (१) अंतर्गत)

सदर १२ एप्रिल २०२५ रोजी प्रकाशित झालेल्या फॉर्म जी चे चौथे सुधारपत्र आहे आणि त्यानंतर २९ एप्रिल २०२५, ०६ मे २०२५ आणि २१ मे २०२५ रोजी प्रकाशित झालेल्या सुधारपत्रांचा कालावधी वाढवण्यासाठी आहे.

सुधारित वेळापत्रके खालीलप्रमाणे असतील

अ. क्र.	संबंधित तपशील	
१.	स्वारस्यांची अभिव्यक्ती स्विकृतीची अंतिम तारीख	१३ जून, २०२५
२.	प्रस्तावित ठराव अर्जदारांची तरतूदीय सूची जारी करण्याची तारीख	१७ जून, २०२५
३.	तरतूदीय सूचीमध्ये आक्षेप सादरीकरणाची अंतिम तारीख	२२ जून, २०२५
४.	प्रस्तावित ठराव अर्जदारांची अंतिम सूची जारी करण्याची तारीख	२४ जून, २०२५
५.	प्रस्तावित ठराव अर्जदारांना ठराव आराखडाकरिता विनंती व माहिती ज्ञापनपत्र, मूल्यांकन मॅट्रिक्स जारी करण्याची तारीख	२४ जून, २०२५
६.	निराकरण योजनांसाठी सादरीकरणाची अंतिम तारीख	२४ जुलै, २०२५
७.	स्वारस्यांची अभिव्यक्ती सादरीकरणाकरिता प्रक्रिया ईमेल आयडी	cirp.ippl1@gmail.com

टीप : फॉर्म जी दि. १२ एप्रिल, २०२५ अनुसार सदर अन्य तपशील सुधारित नसेल व सदर प्रकाशनामार्फत अपरिवर्तीत राहील.

इंद्रजित पॉवर प्रायव्हेट लिमिटेडकरिता
प्रकुल थाडी
इंद्रजित पॉवर प्रायव्हेट लिमिटेडचे ठराव विशेषज्ञ
आयबीबीआय नोंदणी क्रमांक : आयबीबीआय/आयपीए-००२/आयपी-एन०११४९/२०२१-२०२२/१३८०६
३१ डिसेंबर २०२५ पर्यंत एएफए वैधता
दि. ०९ जून, २०२५
ठिकाण : हैंदराबाद
फ्लॅट क्रमांक १४०५, जे ब्लॉक, रेनबो व्हिस्टा, ग्रीन हिल्स रोड, मुसपेट, हैंदराबाद, तेलंगणा ५०० ०१८

फॉर्म बी
जाहीर घोषणा

(दिवाळखोरी व कर्जबाजारीपणा भारत सरकार (परिसमापन प्रक्रिया) विनियमन, २०१६ च्या विनियमन १२)

मे. कोरोमांडेल ॲग्रीको प्रायव्हेट लिमिटेड यांच्या भागधारक यांचे लक्ष केंद्रित करण्याकरिता

संबंधित तपशील

अ. क्र.	विवरण	तपशील
१.	कॉर्पोरेट ऋणकोचे नाव	मे. कोरोमांडेल ॲग्रीको प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोची एकीकरण तारीख	१६.१२.१९९८
३.	कोणते कॉर्पोरेट ऋणको एकीकरण/ नोंदणीकृत आहेत अशांचे प्राधिकरण	कंपनीचे निबंधक (कानपूर) कंपनी कायदा, १९५६ अंतर्गत
४.	कॉर्पोरेट ऋणकोचे कॉर्पोरेट आयडेंटिटी क्रमांक/ मर्यादित दायित्व आयडेंटिफिकेशन क्र.	U74899UP1998PTC064041
५.	कॉर्पोरेट ऋणको यांच्या नोदणीकृत कार्यालयाचा पत्ता व प्रमुख कार्यालय (जर काही असल्यास)	**नोंदणीकृत पत्ता :** ई९, इंडस्ट्रीयल क्षेत्र, सिकंदराबाद गोपालपूर, बुलंदशाह - २०३ २०५, उत्तर प्रदेश, भारत. **कॉर्पोरेट कार्यालय पत्ता :** कार्यालय क्र. ८१४, ८ वा मजला, कमर्शिअल बिल्डींग आयएलडी ट्रेड सेंटर, गाव टिकरी, सेक्टर ४७, सोहना रोड, तेहसील व जिल्हा गुडगाव - १२२ ०१८, हरयाणा
६.	दिवाळखोरी ठराव प्रक्रियेची अंतिम तारीख	**दि. ०५ जून, २०२५**
७.	कॉर्पोरेट ऋणको यांच्या परिसमापन प्रारंभ तारीख	आदेश दि. ०५ जून, २०२५ रोजी घोषित
८.	परिसमापन यांच्यासह संबंधित यांच्याकरिता उपयोगात असलेला नाव व नोंदणीकरण क्रमांक	श्री. सुशील कुमार सिंघाल नोंदणीकरण : आयबीबीआय/आयपीए-००१/आयपी-पी-०१६५५/२०१९-२०२०/१२५३६
९.	मंडळाकडे नोदणीकृत असलेल्या परिसमापक यांचा पत्ता व ई-मेल	**पत्ता :** बेसमेंट सी-१०, लाजपत नगर ३, साउथ दिल्ली, नवी दिल्ली ११० ०२४, **ईमेल आयडी :** ip.sksinghal66@gmail.com
१०.	परिसमापक यांच्यासह संबंधितांकरिता पत्ता व ईमेल आयडी	संबंधितांचा पत्ता : ३३२ व ३३३, ३ रा मजला, सोमदत्त चेंबर २, भिकाजी कामा प्लेस, नवी दिल्ली ११० ०६६ **ईमेल आयडी :** coromandel.cirp@gmail.com
११.	दाव्यांच्या सादरीकरणाकरिता अंतिम तारीख	**दि. ०५ जुलै, २०२५**

सूचना याद्वारे देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, अलाहाबाद खंडपीठ यांनी दि. ०५ जून, २०२५ रोजी मे. कोरोमांडेल ॲग्रीको प्रायव्हेट लिमिटेड यांच्या परिसमापन सुरुवातीला आदेश दिले. मे. कोरोमांडेल ॲग्रीको प्रायव्हेट लिमिटेड यांचे भागधारक यांना याद्वारे बाब क्र. १० संबंधात नमूद कार्यालय पत्ता येथे अंतरिम ठराव प्रोफेशनलकरिता दि. ०५ जुलै, २०२५ रोजी वा पूर्वी पुराव्यांसह त्यांचे दावे सादर करावे.
वित्तीय धनको यांनी केवळ ईलेक्ट्रॉनिक स्वरूपात त्यांचे दाव्यांचे पुरावे सादर करावे. सर्व अन्य धनको यांनी त्यांचे दाव्यांचे पुरावे व्यक्तीशः, पोस्टद्वारे वा ईलेक्ट्रॉनिक स्वरूपात सादर करावे.
सादरीकरण करण्यास अपयश तसेच दाव्यांचे चुकीचे पुरावे सादर केल्यास त्यावर दंड आकारण्यात येईल.

सही/-
श्री. सुशील कुमार सिंघल
मे. कोरोमांडेल ॲग्रीको प्रायव्हेट लिमिटेड यांचे परिसमापक
दिनांक : ०९ जून, २०२५
ठिकाण : गाझियाबाद
नोंदणीकरण क्र. आयबीबीआय/आयपीए-००१/आयपी-पी-०१६५५/२०१९-२०२०/१२५३६
एएफए वैधता : ३१.१२.२०२५

MUMBAI
businessline.
MONDAY - JUNE 9 - 2025

QUICKLY.

'Farmers' interest will be protected in talks with US'

New Delhi: India will prioritise farmers' interests while assessing potential gains and losses in the ongoing trade negotiations with the US over market access, Agriculture Minister Shivraj Singh Chouhan told *PTI*. "Our priority is to protect the interest of our farmers. India will not work closing its eyes.," assured Chouhan. He was responding to a query on how India would safeguard farmers amid US pressure for greater market access for American agricultural and horticultural products.PTI

RInfra to tap ₹5,000 cr aircraft upgrade biz

New Delhi: Reliance Infrastructure will boost its defence vertical through its aircraft upgrade programmes, a ₹5,000 crore opportunity over the next 7-10 years, sources said. According to a company source, RInfra, along with US-based Genesys, has upgraded 55 Dornier-228 aircraft under a ₹350-crore deal with HAL.PTI

Russia to drive India's crude imports in H2, but intensity may wane

MORE SUPPLIES. West Asia is also prepping to ship more cargoes, as voluntary production cuts are wound up

Rishi Ranjan Kala
New Delhi

A combination of discounts, operational ease and geopolitical leeway is aiding Russia retain its position as India's top crude oil supplier in the second half of the current financial year as it continues to account for over one-third of the cargoes procured by the world's third largest importer.

However, India's traditional suppliers in West Asia are also prepping to ship more cargoes, as more supplies come online due to gradual winding up of the voluntary production cuts.

FACING PRESSURE

The volume will largely be shaped by seasonal refinery maintenance in India and the growing competition for barrels between Russia, West Asia and the US, trade sources said. However, Russian volumes could face pressure in the coming months, particularly post June, as some refineries that were hit by drone attacks may come back online, thereby absorbing additional barrels from the market.

Sumit Ritolia, Kpler's Lead Research Analyst for Refining & Modelling, emphasises that refining economics and operational margins drive buying decisions. Whether oil comes from Russia, the US, or Gulf, if economics align and logistics are viable, Indian refiners will seize the opportunity.

Ritolia pointed out that Russia holds a significant pricing advantage that is aiding exports.

For instance, India's imports in June are on track to reach 2 million barrels per day (mbpd).

"Russia offers crude at consistent discounts compared to global benchmarks like Brent and Dubai, and even more so against Middle Eastern grades on a landed-cost basis.

This economic edge, combined with operational ease and geopolitical leeway, has made Russian barrels an attractive proposition for Indian refiners," he explained.

PRICE BREACH. A key driver has been the Urals grade, which, though not deeply discounted, averaged around $50 per barrel free on board in May, well below the $60 price cap imposed by Western allies REUTERS

A key driver has been the Urals grade, which, though not deeply discounted, averaged around $50 per barrel FOB (free on board) in May, well below the $60 price cap imposed by Western allies.

These favourable economics have not only improved refinery gross margins but also drawn in substantial shipping capacity; over 20 tankers previously tied to non-sanctioned trades were repurposed for Urals delivery, boosting export flows, Ritolia pointed out.

ONGOING SANCTIONS

"Despite ongoing sanctions, lax enforcement has allowed steady trade to continue. Looking forward, Russian crude is expected to maintain a 35-40 per cent share in India's crude mix, assuming margins stay healthy, FOB pricing remains competitive, and sanctions remain loosely applied," he added. However, modest headwinds are emerging, Ritolia warned.

Kpler data indicate Russian refinery throughput may rise by 100,000–300,000 bpd in the coming months, potentially trimming available export volumes and softening flows to India beyond May.

A trade source said that West Asia barrels will compete to some extent with the US WTI during the remainder of the current calendar year.

"Murban is currently cheaper than WTI for August. With the winding back of production cuts, availability will increase. We expect Iraq and UAE to continue to challenge American barrels," the source added.

Solar body urges Centre to extend transmission charge waiver by a year

Suresh P Iyengar
Mumbai

The National Solar Energy Federation of India has written to the Prime Minister's Office to safeguard the viability of several renewable energy projects at risk due to delays beyond developers' control.

The Federation urged the government to extend the waiver on the Inter-State Transmission System (ISTS) charges by one year till next June for projects that have achieved significant progress.

The Federation stated that the ISTS waiver announced by the Ministry of Power has played a "pivotal role in making renewable power more competitive."

But its delayed implementation by the Central Electricity Regulatory Commission in February 2023 has left many developers in limbo.

ISTS charges are levied for using the public transmission infrastructure to move electricity between States. They are imposed to cover the costs relating to building and maintaining transmission lines and other infrastructure required for interstate electricity transfer.

Industry estimates that renewable energy projects of nearly ₹5 lakh crore would be impacted if the waiver of ISTS charges is not extended.

MISSING DEADLINES

"Several RE developers made early investments, securing land, achieving financial closure and signing definitive agreements based on the original MoP notification," said the Federation.

However, due to the nearly two-year lag in CERC's ratification and other factors, some of the projects are at risk of missing the commissioning deadline of June 30, making them ineligible for the waiver.

> **The Federation stated that the ISTS waiver has played a pivotal role** in making renewable power more competitive, but its delayed implementation has left many developers in limbo

The Federation flagged multiple aspects, including prolonged approvals under Section 68(1) of the Electricity Act, delay in transmission planning and connectivity effectiveness and delayed commissioning of critical transmission infrastructure.

Many developers applied for ISTS connectivity well before June 2023, in line with the ISTS waiver policy timelines.

FINANCIAL CLOSURE

However, the effective dates for granted connectivity are being issued much later, often in 2026 or 2027, due to delays in transmission system planning and execution, said the letter.

The Federation has proposed a milestone-based eligibility framework for the waiver.

It has recommended that projects that had applied for transmission connectivity on or before June 30, 2023, achieved financial closure, acquired at least 50 per cent of the land required for their development, and placed orders for wind turbine generators and inverters must be considered for the purpose of availing the ISTS waiver.

It has argued that the approach is consistent with CERC's regulations and recent Ministry of Power notifications granting waiver flexibility to pumped storage and battery storage projects.

Power evacuation issues, PPA delays hit FPI in energy sector: IEA

Rishi Ranjan Kala
New Delhi

Issues such as delay in signing power purchase agreements (PPAs) and stalled power evacuation projects impacted foreign portfolio investment (FPI) in India's energy sector in the last two years, said the International Energy Agency (IEA).

The agency, in its latest report, pointed out that a large share of investment in India's power generation capacity and transmission networks is met by domestic sources.

However, foreign direct investment (FDI) has been growing steadily, reaching $5 billion in 2023 — nearly double the pre-pandemic levels. This is promoted in part by rules permitting 100 per cent FDI across electricity generation sources (except nuclear) and transmission infrastructure.

"However, FPI (investment into financial assets such as stocks) in energy has taken a hit in the past two years due to macroeconomic and sectoral factors, even as the long-term trend has been one of steady growth," the IEA opined.

SECTOR BOTTLENECKS

While India's cost of capital for grid-scale renewable energy is one of the lowest among its emerging market and developing economy counterparts, it is still 80 per cent higher than in advanced economies, IEA pointed out.

"These higher financing costs affect the financial viability of projects, leading to higher energy prices. Real and perceived risks affect the attractiveness of projects to investors. These include risks related to land acquisition, off-taker risk and risks arising from the inadequacy of transmission infrastructure, which has impeded 60 GW of renewable capacity in India," the agency explained.

Discoms' inability to pay generating companies fully and on time is cited as a key risk by investors. As of March 2025, distribution companies in India owed over $9 billion in unpaid dues. Discoms' accumulated losses in India stood at $75 billion in 2023, it said. Minister of New & Renewable Energy (MNRE) Pralhad Joshi is in talks with States to sign PPAs as 40 GW of RE capacities are stuck.

According to a report by the Institute for Energy Economics and Financial Analysis (IEEFA) and JMK Research & Analytics, delay in expanding transmission capacity is one of the key issues behind rising under-subscription of RE, which is five times higher in 2024 (8.5 GW) compared to 2023 calendar year.

TENDERING WORKS DIP

Tendering activity declined during the January-March 2025 period — both on a sequential and annual basis — largely impacted by a backlog of unsigned PPAs and power sale agreements.

According to JMK Research & Analytics, only nine new tenders totalling 4.8 GW were issued across solar, wind, wind-solar hybrid, and RE with storage segments in Q1 2025, a 49 per cent decline from Q4 2024 and an 88.2 per cent drop year-on-year.

"Since 2023 through 2024, over 40 GW of awarded RE capacity has not secured any off-takers. This delay has created uncertainty among market stakeholders and continues to affect tendering activity and project timelines across the sector," the agency added.

World's largest container ship to dock at Vizhinjam Port on Monday

Our Bureau
Mumbai

The newly inaugurated Vizhinjam International Seaport is set to see the world's largest container ship, *MSC IRINA*, docking on Monday, a statement by the Adani group said.

The vessel, recognised as the world's largest container ship with a capacity of 24,346 TEUs (twenty-foot equivalent units), will be berthed till Tuesday.

The port is owned by the Kerala government and operated by the Adani group under a a 40-year concession agreement.

The *MSC IRINA* has a length of 399.9 m and a width of 61.3 m and is "four times longer than a standard FIFA-designated football field," said the statement. The ship was designed specifically to transport large volumes of containers between Asia and Europe.

GIANT OF THE SEAS. *MSC IRINA,* the world's largest container vessel with a capacity to carry 24,346 TEUs, will call at the Vizhinjam port on Monday

FIRST TIME VISIT

This is the ship's maiden visit to a South Asian port, and according to the statement, highlights Vizhinjam' s capabilities in handling ultra-large container vessels and its strategic importance in global shipping.

Other large ships that have docked at the port include *MSC Turkiye* and *MSC Michel Cappellini*.

The *MSC IRINA* sails under the Liberian flag and is engineered to stack containers up to 26 tiers high.

Kitex Garments likely to invest in Andhra Pradesh

KV Kurmanath
Hyderabad

Kitex Garments, a Kerala-based textile company, has evinced interest in investing in Andhra Pradesh, in Satya Sai district, which is close to the Bengaluru international airport and Krishnapatnam port.

Andhra Pradesh Handlooms and Textiles Minister S Savitha, who visited the company's headquarters in Kochi on Saturday, said the company's management would soon meet Chief Minister N Chandrababu Naidu to discuss their investment plans.

The Minister visited the manufacturing facility and interacted with employees. The Minister said that the 'double engine government' in Andhra Pradesh has attracted investments to the tune of ₹9.70 lakh crore in the last 10 months. She said that the handloom sector was being given high priority, and a new Textiles Policy was recently introduced to promote the sector.

In a statement, she said the company can source raw material from Kurnool district. She said Kitex recently announced huge investments in Telangana.

Kitex Garments Chairman and Managing Director Sabu M Jacob hit the national headlines in 2021, when he announced a ₹1,000-crore investment at Warangal's Kakatiya Mega Textiles Park.

The then BRS Government sent a chartered aircraft to Kochi to bring Jacob to Hyderabad after reading reports of Sabu sulking over the Kerala Government's indifferent attitude.

'RBI's new gold loan guidelines will help small-loan borrowers'

Our Bureau
Mumbai

RBI's new "Lending Against Gold and Silver Collateral Directions, 2025" will significantly benefit small-ticket borrowers as it allows a maximum LTV (loan-to-value) ratio of 85 per cent for loans up to ₹2.5 lakh, according to VPNandakumar, Managing Director and CEO, Manappuram Finance Ltd (MFL).

The RBI has capped LTVs at 85 per cent for loans up to ₹2.5 lakh, 80 per cent for loans between ₹2.5 and ₹5 lakh, and 75 per cent for loans above ₹5 lakh. Currently, LTV is capped at 75 per cent for all gold loans, irrespective of the size.

GOLD LOANS

"These thresholds strike a balance between borrower access and systemic stability. We are fully aligned with these stipulations and will implement them rigorously. We believe this framework will further bolster public trust in gold loans as a reliable and responsible source of credit," Nandakumar said in a statement. He noted that these directions, which will come into effect from April 1, 2026, aim at promoting transparency, ethical practices, and prudential discipline while enhancing financial access for individuals and micro enterprises.

V P Nandakumar, MD & CEO, Manappuram Finance Ltd

"The standardised assaying process — mandating borrower presence and use of reference prices from the Indian Bullion and Jewellers Association (IBJA) or SEBI-regulated exchanges — will foster uniformity across the industry," the MFL chief said.

Under the new guidelines, in the case of bullet repayment loans, the RBI has placed a cap of 12 months.

TO ADVERTISE
PLEASE CONTACT

Mumbai : 022 - 22021099
Pune : 98900 69082
Ahmedabad : 98240 24882

thehindu businessline.

Idea is to build something that works for India's diverse languages: Gnani.ai on LLMs

bl.interview

Sanjana B
Bengaluru

The IT Ministry has shortlisted companies under the IndiaAI Mission to build large language models (LLMs) that reflect the country's linguistic diversity.

Ganesh Gopalan, Co-Founder, and CEO of Gnani.ai, one of the shortlisted firms, highlights the need for an indigenous language model tailored to India, explains how it differs from global counterparts by capturing the country's linguistic diversity, and explores AI's transformative impact across key sectors.

Any recent progress or milestones achieved by Gnani AI?

In the past year, there has been a greater adoption of AI in the industry.

This demand is great news for companies like us, which have been deep tech companies from birth.

Specific to the India AI mission, we were selected last Friday to build on the voice-to-voice models.

We are building a foundational model using new architecture to help sort out real-time conversations and make them nearly instantaneous.

Typically, AI voice conversations have problems with latency and accuracy.

The emotional context is also often lost.

When you have multiple models, the error tends to cascade across the models.

Our model fuses different elements of the architecture into a single architecture, allowing the software components to work closely together, thereby reducing latency.

It also enables real-time communication and tracks the emotion behind it.

Usually, the architectures built across the world are speech-to-text systems, followed by LLM, and text-to-speech systems.

We are crunching many of these modules together and encoding the pitch, the emotion, and the tone behind the conversations. So, the answer or output will depend also on the emotions.

The indigenous foundational model seems to mirror efforts in the US and China. How will it differ from its global counterparts?

We are building these models to handle India-specific problems.

A global model might work for English, and Hindi to some extent, but typically fails with other Indian languages, especially resource-conscious languages like something spoken in the North East. The intention is to build something new and something that works for India's diverse languages and dialects.

> We are building a foundational model using new architecture to help sort out real-time conversations and make them nearly instantaneous.
>
> **GANESH GOPALAN,**
> Co-Founder, and CEO of Gnani.ai

How can a government-led project like this boost India's global standing in AI?

Whether it is government or enterprise services, AI will be the oil on which things run. For AI to run, you need GPUs.

This core resource, without which you cannot train AI, is largely unavailable in India; we have old or sometimes unusable GPU components. And the price is prohibitive.

The government, however, will address the availability of GPUs and pricing.

What are some potential use cases for this model across sectors? Will the model be democratised — open for broad access and use?

Any sector involving real-time voice conversations will benefit from this.

For example, we did an intervention in UP to solve maternal health issues.

The infant mortality rate is a huge embarrassment for the country. A theory that came out is that access to information can help improve the situation.

We built an autonomous voice AI agent that spoke to pregnant mothers in the local dialects and reminded them of vaccinations, among other things. What we learnt inspired this effort.

It was not only the information provided, but the emotions of the people speaking.

Other benefits are citizen services and access to education. Apart from the obvious use cases in enterprise, anything that requires real-time conversations with machines will be impacted.This model can be used by anyone in the industry to solve their specific problems. Voice tends to be a natural form of communication and all of us gravitate towards that.

FOURTH ADDENDUM TO FORM G
IN THE CORPORATE INSOLVENCY RESOLUTION PROCESS OF
INDRAJIT POWER PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is Fourth Addendum to Form G published on April 12, 2025 and subsequent Addendums published on April 29, 2025, May 06, 2025 and May 21, 2025 for extension of timelines.

The revised timelines shall be as follows

S.No.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	June 13, 2025
2.	Date of issue of provisional list of prospective resolution applicants	June 17, 2025
3.	Last date for submission of objections to provisional list	June 22, 2025
4.	Date of issue of final list of prospective resolution applicants	June 24, 2025
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 24, 2025
6.	Last date for submission of resolution plans	July 24, 2025
7.	Process email id to submit Expression of Interest	cirp.ippl1@gmail.com

Note: All other details not specifically amended by this publication shall remain same as per the Form G dated April 12, 2025

For Indrajit Power Private Limited
Prakul Thadi
Resolution Professional of Indrajit Power Private Limited
IBBI Registration No. IBBI/IPA-002/IP-N01149/2021-2022/13806
AFA valid up to December 31, 2025
Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana, 500018

Date: June 09, 2025
Place: Hyderabad